#### PART III

#### GOVERNMENT OF PUNJAB

EXCISE AND TAXATION COMMISSIONER'S OFFICE, PUNJAB, PATIALA

#### NOTIFICATION

The 26th March, 2015

No. G.S.R. 11/P.A.1/1914/S.59/Amd.(126)/2015.—In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914) read with the Government of Punjab, Department of Excise and Taxation, Notification No.S.O.12/PA.1/1914/S.9/2013, dated the 31st January, 2013, and all other powers enabling me in this behalf, I, Anurag Verma, I.A.S., Excise Commissioner, Punjab, exercising the powers of the Financial Commissioner, make the following rules further to amend the Punjab Liquor License Rules, 1956, namely:—

#### RULES

- 1. (1) These rules may be called the Punjab Liquor License (Amendment) Rules, 2015.
  - (2) They shall come into force on and with effect from the date of their publication in the Official Gazette in respect of the procedure for the allotment of liquor vends, allotment fee, application fee, security amount, renewal of licenses and excise arrangements and in respect of other matters these rules shall come into force on and with effect from 1st day of April, 2015.
- 2. In the Punjab Liquor License Rules, 1956 (hereinafter referred to as the said rules), for rule 25, the following rule shall be substituted, namely:-
  - "25. (1) The amount of fixed fee and security in respect of different kinds of licenses, granted under these rules, shall be as follows:-

Serial No.	Kind of License	Rate of annual license fee (Rs.)	Rate of security (Rs.)
1	L-1 (Grant and Renewal)	35,00,000	15,000
2	L-1A	The same of the sa	15,000

	sale up to 50000 cases	15,00,000	15,000
	sale from 50001 to 75000 cases	25,00,000	15,000
	sale from 75001 to 100000 cases	30,00,000	15,000
-	sale above 100000 cases	1,25,00,000	15,000
	L-1A dealing exclusively BIO brands		
	L-1A		
	(i) sale up to 1000 cases	4,00,000	15,000
	(ii) sale from 1001 to 50000 cases	10,00,000	15,000
3	L-1B	6,00,000	5,000
4	L-IC	5,00,000	1,000
5	L-2	To be worked out @ Rs. 255/- per P.L. on allotted quota and @ Rs. 20/- per bulk litre on quota of Beer.	10 per cent of the amount of license fee.
6	L-2A	1,000	And the same of properties and a second discontinuous
7	L-2B	10,00,000	and the second of the second s
8	L-2C	License fee equivalent to the fee fixed for one unit for the Municipal Corporation, Ludhiana.	10 per cent of the amount of license fee.
9	L-2D	60,000	1,000
10	L-2E (Model Shop)	No Fee	Nil
11	L-3, L-4 and L-5,-		* 114
	(i) for hotels having 4 or 5 star category certificate;	6,00,000	10,000
	(ii) for hotels in Municipal Corporations;	4,00,000	10,000
	(iii) for hotels in Municipal Councils and other areas of the State	3,00,000	10,000

12	L-3A, I	-4A and L-5A,-	S/IKA)	
	(i) for lak	towns having population of one h or more; and	2,00,000	
CONTRACTOR OF THE PARTY OF THE	(ii) for	other towns.	1,00,000	
13	L-5B (P	ub License),-		
-	(a) Ind	ependent License; and	30,000	10,000
No.	(b) Sup	plementary License h L-5, L-5A, L-5C and L-12C).	30,000	10,000
14	L-5C	50,000		
15	L-5D,-			The state of the second st
	char	riage palaces or banquet halls ging upto Rs. 25000/- per function	25,000	
	charg Rs. 5	iage palaces or banquet halls ging between Rs. 25001/- to 0000/- per function; and	50,000	
	(iii) Marr charg	age palaces or banquet halls ing above Rs. 50001/- per function	1,00,000	
16	L-5E,-			
	(i) Munici	pal Corporation and areas falling 5 km of their outer boundaries.	50,000	
		oes of Municipal Councils and	25,000	
7	L-10C · 3,	00,000		
8	L-12-A			
	(a)		Minimum fee- 1000 per license per day.	
	(b)		Maximum fee- 100000 per	
L	-12C		license per day.	
(i)	Member	s upto 2000; and	2.50.000	
(ii)		above 2000	2,50,000	
		COLUMN TO SERVICE STATE OF THE PROPERTY OF THE	7,50,000	

-	(CHI)	(3, 193 / SAKA)	
20	L-12E	10,000	1,000
21	L-13	25,000	1,000
22	L-14A	To be worked o  @ Rs. 185/- per PL. basic licens fee and Rs. 70/- per PL special license fee on total quota.	ut 10 percent of the amount se of license
23	L-17		Register for the state of the s
	(i) Denatured Spirit (upto 500E	3L); and 5,000	2,000
	(ii) Exceeding 500 BL	10.00 Per BL	3,000
24	L-52 PML		The state of the same of the s
-	(a) Urban	30,000	The second secon
	(b) Rural	6,000	
	IMFL		Manufacture of the State of the
	(a) Corporation Area	40,000	Marie Conference of Conference and Conference of Conferenc
	(b) Other Urban Area	25,000	The state of the s
	(c) Rural	8,000	
		NAME AND ADDRESS OF THE OWNER, WHEN PERSON ASSESSMENT OF TAXABLE PARTY OF TAXABLE PARTY OF TAXABLE PARTY.	

Note- Special license fee shall be deposited by the distillery at L-13 level before applying for permit for liquor.

- (2) In addition to the fixed license fee, as stated in sub-rule (1), the following fees shall also be charged, namely:-
  - (a) an extra license fee on Indian Made Foreign Liquor and imported foreign liquor including BIO brands as provided under rule 36-A;
  - (b) an additional license fee at the rate of rupees twenty three per proof litre on Punjab Medium Liquor.
  - (c) a special assessed fee at the rate of rupees twenty per proof litre on Punjab Medium Liquor 750.

The above levies on Indian Made Foreign Liquor and

Imported Foreign Liquor including BIO brands and Punjab Medium Liquor shall be charged from L-1/L-1A stage/ first stage of import by the other licensees and L-14A licensees, respectively at the time of issue of permits. Such, levies shall not be charged, if these levies have already been paid in the State of Punjab.

- The L-2 and L-14A licensees shall lift his entire balance quota by 10th March, 2016. In case the licensee fails to lift any part of his quota he would be required to deposit the license fee and all other levies under the Excise Act/Rules and Excise Policy by 15th March, 2016. In case of non-lifting of PML/IMFL/Beer quota from the L-13/L-1 vend, licensee would be liable to pay additional license fee/extra license fee/assessed fee and all other levies on the un-lifted quota at the rate applicable for PML and rate applicable to the lowest category of IMFL Brands and Assessed fee on Beer respectively but the licensee shall pay special license fee at the rate of Rs. 70/- Per PL on PML in respect of his 45% quota upto 30th September and 80% quota upto 31st December and 100% quota by 31st January, 2016. Out of the proceeds of the additional license fee Rs.10/- per proof litre shall go to the dedicated fund for Education, Rs.8/- per proof litre shall go to dedicated fund of the Department of Sports for the development of sports and Rs.5/- per proof litre shall go to Cultural Development Fund, Punjab. This payment shall be made through Demand Draft, Banker's cheque, Pay Order or other pre-paid bank instruments into the account of the Excise and Taxation Commissioner, Punjab.".
- 3. In the said rules, for rule 31, the following rule shall be substituted, namely:-
  - "31. The assessed fee shall be levied on the following rates per bulk litre for Beer, Wine and Ready to drink beverages and per proof litre for Indian Made Foreign Liquor, Imported Foreign Liquor including Bottled In Origin brands and Rum, namely:-

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				KIN	D OF L	ICEN	SES			-
Kind of liquo	or L-1 L-1 and L-1	A	2B L-2	D L-6 L-7 and L-8	L-5 and L-5C			Canteen Store Depot), L-1 CRPF and L-1 ITBP	L-10C (Micro Brewery/ Brewery Pub	L-12C
Indian Made Foreign Liqu	or -	-	-	6.20	340/-	•	-	340/-	-	340/-
Imported Foreign Lique (Bottled in ori		340	/	8.80	340/-	-	-	340/-	-	340/-
Wine	-	-	12/-	1.80	14/-	-	12/-	12/-		14/-
Indian Made	Beer						-			
Light	20/-	-	-	0.10	30/-	30/-	-	72/-	and the second s	30/-
Strong	25/-	-		0.10	30/-	30/-	-	72/-		30/-
Caned	20/-	-				The state of the state of the	The same of the sa		Company of the Control of the Contro	
Imported Beer	(Bottled	l in orig	in)			and the section is			The state of the s	The same of the sa
Light	20/-	35/-	18/-	0.35	30/-	30/-	-	72/-		30/-
Strong	25/-	35/-	18/-	0.35	30/-	30/-	-	72/-	-	30/-
Cider	5/-					-			AND DESCRIPTION OF THE PARTY OF	
per bottle		-	0.10	2/-					THE RESERVE OF THE PARTY OF THE	Mai E and California Common
per BL		-	2/-				-			
per BL	-	2/-							A STATE OF THE PERSON NAMED IN COLUMN 2 IN	M Magazine a service management
per BL									CANADAS V SONI DANGE PAR PARA PARA PARA PARA PARA PARA PARA	***************************************
Rum	-			0.35	_	-	~	115/-	The second of the second secon	Militar de l'establishment de la company
Draught Beer (Strong and Light)	Ī					-	60/-	-		-
Supplied by L-10C			•		-	-	12/-	-	40/-	
Ready to drink beverages	18/-		-	-	18/-	18/-	18/-	18/-	-	18/-
Sweets and vines upto 3.5% v/v	4/-	14/-	12/-	•	14/-	-	-	-	-	

- 4. In the said rules, in rule 35, for sub rule (2), the following sub-rule shall be substituted, namely-
  - "(2) The Punjab Medium Liquor and Indian Made Foreign Liquor vends shall be disposed off as licensing units. A Licensing Unit in urban areas shall consist of one L-14A vend and one L-2 vend. In rural areas, a licensing unit may consist either of a single L-14A vend or a L-14A vend and L-2 vend. The licensing units shall be formed by the Collector with prior approval of Excise Commissioner, Punjab. The size of group or zone in financial terms, shall be as under:
    - i All Municipal Corporations/ (Corporation area and other Municipal Committee Area, Notified Area Committee and rural vends clubbed with the Corporation)

Geographical Zones consisting of licensing units with a maximum license fee limit of Rs.30 crore.

Urban areas, (Municipal Committees, Nagar Panchyats and Notified Area Committee or their combination and rural area vends which have been clubbed with this area)

Geographical Zones or groups consisting of licensing units with a maximum license fee limit of Rs.20 crore.

iii Rural areas

Group of licensing units with a maximum license fee limit of Rs. 10 crore.

The licensing units on above lines shall be formed by the Collectors-cum-Deputy Excise and Taxation Commissioners on the advice of the Assistant Excise and Taxation Commissioners and with the approval of the Excise and Taxation Commissioner, Punjab.

The license fee of a group or zone shall be the sum total of the license fee, prescribed for each of the units in that group or zone.

If it is found that applications have not been received for all the Units or groups or zones in a particular area, the Excise Commissioner may, if satisfied that a part of allotment of Units or Groups or zones in such area shall adversely affect the State revenue, or that it may impinge upon the smooth administration of excise laws in such area, he may cancel the allotment procedure for that particular area. To facilitate the re-allotment of such units or groups or zones, the Excise Commissioner may invite fresh applications with or without reorganizing the groups/zones. The groups or zones may be enlarged at this stage to include all the Units in that location or an area or a Municipal Corporation or a city.

After depositing the fee as specified in sub-rule (6) of rule 36,-

- (i) if successful applicant or allottee fails to deposit the balance amount of prescribed security;
- (ii) if there is no other person in the waiting list; and
- (iii) the number of successful allottees are less than the number of units or zones in that particular area,

the procedure, as given in the foregoing paragraph, shall be followed:

Provided that Excise and Taxation Commissioner may allow formation of Groups/Zones in a particular area of a size exceeding the financial limits prescribed above with prior approval of Financial Commissioner (Taxation). In certain exceptional circumstances allotment may also be made through tender process with the reserve price approved by the Government.".

- 5. In the said rules, in rule 36,-
  - (a) for sub-rule (2), the following sub-rule shall be substituted, namely:-
    - "(2) The application form for the grant of liquor vends shall be available in the office of the Assistant Excise and Taxation Commissioner (hereinafter referred to as AETC), In-charge of the district. The application Forms can also be downloaded from the website of the department (www.pextax.com). In addition these application forms shall also be available in various bank branches authorized by the department for receipt of application forms. The applicant can submit his application for any Licensing Unit/Group/Zone of any district

in any of the bank branches. The cost of application forms shall be as under:-

(i)	A unit or group of units of L/fee upto Rs. 2 crore	D- 15000/
(ii)	A zone/group of units of L/fee upto Rs. 4 crore	Rs.15000/-
(iii)	The state of the s	Rs.25000/-
	A zone/group of units of L/fee upto Rs. 6 crore	Rs.35000/-
(iv)	A zone/group of units of L/fee upto Rs. 8 crore	Rs.45000/-
(v)	A zone/group of units of L/fee upto Rs. 10 crore	Rs.55000/-
vi)	A zone/group of units of L/fee upto Rs. 15 crore	Rs.70000/-
vii)	A zone/group of units of L/fee above Rs. 15 crore	Rs.75000/-

The fee shall not be refundable or adjustable. If the first or any subsequent allotment procedure is cancelled by the department or, any application form is rejected by the department being invalid and not put to draw of lots, then the amount of application fee shall be refunded to the concerned applicant, after deducting rupees two thousand per application as processing fee. Out of the total proceeds from the sale of application form, fifty percent shall be deposited in Development Fund constituted under the Punjab Development Fund Act, 2014 (Punjab Act No. 1 of 2015).

The application forms shall be serially numbered at three places, i.e. in the application form, in the slip of draw of lots and on the receipt, issued to the applicant.".

(b) In sub-rule 9, after the existing proviso the following proviso shall be added, namely:-

"Provided further that during the draw of lots if any person is not satisfied with the draw made by the department, then he can make a written complaint to Assistant Excise and Taxation Commissioner within one hour. The Assistant Excise and Taxation Commissioner keeping all aspects in mind would make a speaking order within three hours. If any party is not satisfied with the decision of the Assistant Excise and Taxation Commissioner then he can file an appeal with the Deputy Excise and Taxation Commissioner within 24 hours. The party filing an appeal against the order of Assistant Excise and Taxation Commissioner shall submit a written information regarding the same to the Assistant Excise and Taxation Commissioner. On receiving such information the Assistant Excise and Taxation Commissioner shall keep the

proceedings of the allotment pending. Before filling an appeal with the Deputy Excise and Taxation Commissioner every party has to deposit 1 percent of the license fee. The Deputy Excise and Taxation Commissioner, after contemplating all the aspects shall issue a speaking order within 24 hours. The decision of the Deputy Excise and Taxation Commissioner shall be final.

- (c) for sub-rules(14), (15) and (16), the following sub-rules shall be substituted, namely
  - "(14) The allotment fee charged in the above manner shall be adjusted towards the ten percent security which shall be recovered in the following manner:-
  - (i) Five percent within 48 hours of the draw of lots (The allotment fee paid shall first be adjusted in this slab.)
  - (ii) Five percent within one week of the draw of lots or by 31st day of March, which ever is earlier.
  - (15) After deducting the amount of ten per cent security, the licensee is required to pay the remaining license fee, in nine installments i.e. nine per cent each in the month of April, May and June ten per cent each in the month of July, August and September and eleven per cent each in the month of October, November and December. Each monthly installment is payable by the close of last working day of each month. In case of late payment of any installment an interest at the rate of one and half per cent, per month, to be calculated on daily basis, shall be charged in addition to the amount of penalty. If the entire license fee for the month is not paid by the fifteenth day of the next month, the license shall be deemed to have been suspended and vend(s) shall stand closed. The suspension of the license shall be revoked only after making payment of the balance of the installments alongwith interest and penalty.
  - (16) The amount of ten per cent security shall be adjustable towards the license fee and thereafter, the remaining amount of license fee i.e. ninety per cent would be deposited. The permits of PML, IMFL and Beer would be issued after depositing the proportionate license fee to be calculated at a rate Rs.255/- per proof litre for IMFL, PML and Rs.20/- per bulk litre for Beer. However, this condition shall not be applicable in case of permits for wine and ready to drink beverages. License fee of Rs 255/- of PML shall be divided

into two parts i.e. Rs. 185/- per PL to be paid by retail licensee and remaining Rs. 70/- per PL as special license fee shall be deposited by the distillery at L-13 level before applying for permit for liquor.".

- (d) in sub-rule (28), for the figures "2014", wherever occurring, the figures "2015" shall be substituted.
- (e) in sub-rule (30), in the existing proviso, for the figures "2014", the figures "2015" shall be substituted;
- (f) for sub-rule (38), the following sub-rule shall be substituted, namely:-
  - "(38) (a) Thirty per cent of the total quota of PML shall be lifted by a L-14A licensee from the distillery and a distillery in pipe line or their L-13 out lets, specified and allocated to him by the Excise Commissioner and the remaining seventy per cent of the said quota, may be lifted by him from any distillery of his choice. Only that quota would be treated as lifted against which excise pass has been issued. In case, the licensee fails to lift his fixed quota of PML at the end of any quarter then permits for any type of country liquor for the next quarter shall not be issued to him.
    - (b) The licensee shall have the option to inter change ten per cent of his basic quota of Indian Made Foreign Liquor to Punjab Medium Liquor and vice-versa, while changing quota of Punjab Medium Liquor to Indian Made Foreign Liquor, the licensee shall pay the difference of levies i.e. basic license fee and special license fee of PML and all levies leviable on IMFL. While changing quota of IMFL to PML, the licensee shall pay license fee of IMFL and additional licensee fee of PML.
    - (c) the licensees having L-2 vends attached to their units may be given the option to convert ten percent of the quota of Punjab Medium Liquor to Indian Made Foreign Liquor subject to the following conditions:-
    - i) this option may be exercised only in respect of own registered brands of Indian Made Foreign Liquor of the distilleries, subject to the condition that the Ex-distillery Price (EDP) of such Indian Made Foreign Liquor is not more than Rs.600 per case.
    - ii) the total conversion allowed under this provision for any single distillery will not be more than 5.00 lac PL.

- the Extra License Fee on such conversion shall be charged at half the rate applicable to the brands of IMFL to be lifted. However, other levies shall have to be charged as applicable on IMFL.".
- iv) this option shall not be available to Licensees who have only L-14A vend/vends in their licensing units; and
- v) the conversion from PML to IMFL shall be only from the open 70% quota of PML, which may be lifted from any of the D-2 licensee who are producing their own registered IMFL brands:

Provided that the quota for a distillery in pipe line shall be applicable only in those cases where a Letter of Intent has been granted for a distillery and a bottling plant, and not for a bottling plant alone, and the work on the distillery is completed to the extent of 75 per cent. This facility shall be available up to a maximum period of six months or till a proper D-2 License is obtained, whichever is earlier. At the expiry of a period of six months, if a D-2 license is not issued in favor of the distiller, the facility of allocation of fixed quota and the open quota, shall be withdrawn without issuing any notice."

- (g) for sub-rule (39), the following sub-rule shall be substituted, namely:-
  - "(39) A licensee shall also be allowed to lift additional quota upto 20% of the basic quota of Punjab Medium Liquor, Indian Made Foreign Liquor and Beer, if he has lifted the entire allotted quota of PML, IMFL and Beer and has paid full license fee for the year. The additional quota shall be available at half the rate of the prescribed license fee and levies on concerned categories.
- (h) after sub-rule (43), the following sub-rule shall be added, namely:-
  - "(44) The following two options shall be given to the licensees regarding carried forward quota/stock in the year 2013-14,-
  - (i) Licensee can get carried forward quota/stock adjusted in the quota of next year, but he shall be required to pay full license fee on carried forward quota/stock again. In case there is any increase in the levies then he shall be required to pay that increase also; and
  - (ii) Licensee can take carried forward quota/stock in addition to the quota of the next year. In this case he shall be required to pay the

differential amount between the license fee in the current year and license fee in the previous year. In case there is any increase in the levies then he shall be required to pay that increase also.

Note- The licensees shall be given both the aforesaid options for treatment of carried forward quota/stock in the current year also. In case licensee is unable to get work at his existing place, he shall be allowed to take quota to his new place after exercising one of the aforesaid options. In case he does not get work at any place in the State, he shall be allowed to transfer carried forward quota/stock to the new licensee with the prior permission of the Collector. The licensee shall give information of his unsold/carry forward quota to Assistant Excise and Taxation Commissioner of his district upto 31st March.

- 6. In the said rules, for rule 36-A, the following rule, shall be substituted, namely:-
  - "36-A. The sale price of license fee and quota of P.M.L. and I.M.F.L. and Beer-(1) The Punjab Medium Liquor (hereinafter referred to as P.M.L.) of 500, Rum/Gin/whisky of 650and 750 shall be allowed to be sold at PML vends.
  - (2) The minimum sale price in respect of Punjab Medium Liquor shall be fixed, as under:-

(a)	Punjab Mediur	m Liquor 500	
	• Quart	= Rs.	141/-
	• Pint	= Rs.	81/-
	• Nip	= Rs.	49/-
(b)	Rum/Gin/Whis	ky 650	
	• Quart	= Rs.	181/-
	• Pint	= Rs.	101/-
	• Nip	= Rs.	58/-
(c)	Rum/Gin/Whi	isky 750	
	• Quart	= Rs.	240/-
	• Pint	= Rs.	120/-
	• Nip	= Rs.	65/-

Provided that in case a licensee is found guilty of selling the liquor

in contraven following act	tion of the price ion, namely:-	fixed therefor, he shall be liable for the
For 1st offence	closure of the	e licensing unit or group or zone for one
For 2nd offence	closure of the month; and	licensing unit or group or zone for one
For 3rd offence	Cancellation of	of the licensing unit or group or zone.

(3) (i) The Indian Made Foreign Liquor/Imported Foreign Liquor, to be sold in the State of Punjab, shall be classified on the basis of Ex-Distillery Price (EDP) range with extra license fee, specified against each, namely:-

Seria No.	EDP range of IMFL/IFL (in rupees)	Rate of extra license fee (ELF) in rupees per PL
1	EDP upto 650	35/-
2	EDP 651 to 950	40/-
3	EDP 951-1200	50/-
4	EDP 1201-1500	60/-
5	EDP 1501-2500	75/-
6	EDP 2501-3500	100/-
7	EDP 3501-4500	140/-
3	EDP 4501-7000	The state of the s
).	EDP above 7000	220/-
.)		260/-

- (ii) The extra license fee on Indian Made Foreign Liquor, Imported Foreign Liquor including Bottled in Origin brands, shall be charged at L-1/L-1A stage/first stage of import by the other licensees.
- (iii) Minimum retail sale price in respect of some popular brands of Indian Made Foreign Liquor/Imported Foreign Liquor for Quart (750ML), Pint (375ML) and Nip (180ML), shall be fixed, as under, namely:-

Sr. No.	Name of P	opular Brands	EDP	Range	Minim Rates (		
1					Quart	Pint	Nip
1	BAGPIPER	Officer Choice	601-7	00	290	151	80

	CIII	N 3, 1931 SANA	1)		
2	MCD NO.1/IMPERIAL BLUE	901-1000	330	169	88
3	ROYAL STAG	1201-1300	381	196	102
4	SIGNATURE	2801-2900	602	308	160
5	BLENDERS PRIDE	2901-3000	614	313	161
6	ANTIQUITY RARE	3001-3100	626	320	166
7	100 PIPER	6501-6600	1136	595	310
8	JOHNY WALKER BLACK LABEL	20301-20400	2832	1450	740

The minimum retail sale price of those brands, which have not been covered in above table shall be fixed on the basis of the rates of brands mentioned above. It shall be mandatory for the licensee to display the rates of the above brands on a board on his vend. The Excise Commissioner, Punjab may issue the instructions from time to time for any other brands to be displayed as per requirement. If at any stage EDP of any brand changes its minimum sale price, shall also be changed as per the formula. Minimum retail sale price for a different size of bottle/container other than mentioned above, shall be fixed proportionate to their volumes based on the minimum retail sale price fixed for 750 ml, 375 ml and 180 ml by the Excise Commissioner, Punjab. The department shall constitute a price monitoring cell. If the cell finds that liquor is being sold at higher rates by any group then on the recommendation of the cell the Excise and Taxation Commissioner, Punjab, shall fix maximum rates in that group or district.

# (iv) Maximum retail sale price of IMFL for liquor to be supplied at marriage palaces shall be fixed as under namely:-

Serial No.	Name of Popular Brands	Maximum Retail Sale Price (In Rupees) for a case of 12 Bottles
1	BAGPIPER/Officer Choice	3300
2	MCD NO.1/IMPERIAL BLUE	3700
3	ROYAL STAG	4350
4	SIGNATURE	6900
5	BLENDERS PRIDE	7000
5	100 PIPER	13900

-	(CITIK 3, 1937 SAN	(1)	
7	BLACKDOG Triple Gold Reserve	22200	
8	JOHNY WALKER BLACK LABEL	34500	

(v) The Maximum retail sale price of those brands, which have not been covered in above table shall be fixed by the Excise Commissioner, Punjab:

Provided that in case a licensee is found guilty of selling the liquor in contravention of the price fixed then a penalty of Rupees One Lac shall be imposed upon him. In case of repeated violation, the penalty shall be double the amount imposed during the previous violation and on violation for the third time, his vend shall be closed for one month.

(4) The minimum retail sale price of Beer per bottle of 650 ML at L-14A and L-2 vends shall be fixed as under:-

Serial No.	Type of Beer	Minimum Retail Sale Price (In Rupees)
1.	Light Beer with Alcholic Strength upto 5.25 percent v/v	75/-
2.	Strong Beer with Alcholic Strength exceeding 5.25 percent w/v upto 8.25 percent v/v	80/-

Minimum retail sale price of Can beer, shall be fixed at the time of registration of brands by the Excise Commissioner, Punjab. No maximum retail sale price for light and strong beer shall be fixed.

- (5) The value of one licensing unit in terms of license fee shall be upto Rs. two hundred Lacs. The fee of more than one group/zones in corporation and other urban area or Nagar Panchayat shall be kept the same, as far as possible, with a variation of ten percent. The quota of PML shall be 980 lacs proof litre and that of IMFL shall be 450 lacs proof litre and that of Beer shall be 312 lacs bulk litre.
- (6) A successful allotee shall get the vend premises approved before actually operating the vend. Approval shall be accorded automatically in respect of the vend where a vend is functioning during the year 2014-15. For any other place the approval of the department shall be required before a licensee is to operate the vend. L-2 vends shall be allowed to be operated in the premises of the L-14A vend only and not under a separate roof (except for Model Shops). The site of liquor vends which are covered

by the orders passed by courts shall not be approved on the basis of the above provision. The licensee shall be bound to obey the orders passed by the Hon'ble Courts.

- 7. In the said rules, in rule 37,
  - (i) after condition (27), the following proviso shall be inserted namely:-

"Provided that the licensee shall keep all the popular brands at their vends. In case they fail to do so then a penalty of Rs. 1 Lac shall be imposed for the first violation, a penalty of Rs. 2 Lacs shall be imposed for the second violation and for every subsequent violation an incremental penalty of Rs. 1 lac shall be added at each subsequent violation."

- (ii) for condition (28-A), the following condition shall be substituted:"(28-A)All types of PML 500, 650 and 750 with a capacity of 750
  ML, 375 ML and 200 ML are allowed in glass bottles and pet
  bottles with the grammage as prescribed by the Govt. in the Exdistillery Issue Price. IMFL of 750 with a capacity of 750 ML, 375
  ML and 180 ML is allowed in glass bottles and pet bottles. The pet
  bottles of only food grade shall be allowed to be used.".
- (iii) after condition (37), the following condition shall be added, namely:

  "(38) If any person or licensee imports liquor into the State of Punjab after getting it released from the Custom Bonded Warehouse, he shall first bring it at L-1 A after obtaining permit from the Assistant Excise and Taxation Commissioner concerned. His consignment shall not be de-bonded by the Custom Department in the absence of the permit issued from the Excise and Taxation Department, Punjab. Any person or licensee imports Beer or wine from outside the State, he shall first bring it at L-1A vend."

ANURAG VERMA, Excise Commissioner, Punjab.